## Garbage and solid waste management in Slum Area of Gujarat

3661. SHRI AHMED PATEL: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be-pleased to state:

(a) whether Government have evolved any action plan for the garbage and solid waste management in the slum areas of Gujarat;

(b) if so, the details thereof;

(c) the number of slum clusters in the State being covered in this regard;

(d) whether Central funds have been earmarked for this purpose; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI BAN-DARU DATTATREYA): (a) No, Sir. Since this is a State subject, action plan is required to be evolved by the concerned State Government and urban local bodies.

(b) and (c) Do not arise.

(d) No. Sir.

١

(e) Does not arise.

## Transfer of 123 Wakf Properties to Wakf Board

3662. SHRI K. RAHMAN KHAN: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) the reasons that Government have not transferred 123 Wakf properties to the Wakf Board as per Government's notification to transfer the properties on perpetual lease basis;

(b) the reasons that Government have failed to get the stay vacated from past 18 years, inspite of assurance given by Government to get the stay vacated;

(c) whether it is the intention of Government not to transfer the properties, because of the present Government; and (d) if not, the steps Government will take for speedy transfer of the properties to Wakf Board?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI BAN-DARU DATTATREYA): (a) The order of transfer dated 27.3.84 tranferring 123 properties to the Wak! Board was challenged by Indraprastha Vishwa Hindu Parishad in Delhi High Court. The High Court has ordered vide its order dated 1.6.84 that status-quo regarding the properties should be maintained and possession should be retained by the Govt. The Court also directed that if lease deeds have not yet been executed, these should not be executed.

(b) on 1.6.84, the Hon, ble Court issued an ad-interim stay. In August, 1984, the Govt. prayed the Hon'ble Court to vacate the stay to enable the Govt. to complete the transfer of Wakf properties. The hearing of the case took place from time to time, but each time, it was adjourned. From August, 84 to June, 98, as many as 28 hearings took place. The Additional Solicitor General of India was also appointed in this regard to defend the case of Union of India. An application for early hearing was also moved before the Hon'ble Court on 2.5.86 followed by repeated requests since then, but no order has been passed so far and the stay could not be vacated.

(c) No, Sir.

(d) Since the matter is sub-judice, further action will be possible only after the stay is vacated by the High Court.

## Employment Opportunities for Urban Youth in North East Region

3663. SHRI PARAG CHALIHA: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) the details of allocations made by Government during the preceding five years to generate and enhance employment opportunites for the urban youth